

## List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Indian Overseas Bank	AAACI1223J	14/03/22	1,536,547,648	1,536,547,648	Secured	1,536,547,648	Nil	No	8.38	Nil	Nil	0	Nil	
2	Phoenix ARC Private Limited	U67190MH2007PTC168303	16/03/22	19,075,315	19,075,315	Secured	19,075,315	Nil	No	0.10	Nil	Nil	0	Nil	
3	IFCI Limited	L24110AP1988PLC009291	14/03/22	939,703,458	939,703,458	Secured	939,703,458	Nil	No	5.13	Nil	Nil	0	Nil	
4	Edelweiss Asset Reconstruction Company Limited	U67100MH2007PLC174759	14/03/22	14,520,022,211	14,424,935,864	Secured	14,424,935,864	Nil	No	78.69	Nil	Nil	95,086,347	Nil	The amount of Rs. 9.5 Crores (approx) is not admitted as the interest calculation was done incorrectly and th same is intimated to the respective Financial Creditor.
5	Power Finance Corporation Limited	L65910DL1986GOI024862	10/06/22	613,916,862	-	Secured	-	Nil	No	-	Nil	Nil	613916862	Nil	Claims are rejected by the RP in accordance to Regulation 12(2) of IBBI (IRPCP) Regulations, 2016.
6	Empee Distilleries Limited	U15511TN1983PLC010313	21/05/22	1,967,053,747	1,411,686,146	Secured	1,411,686,146	Nil	Yes	7.70	Nil	Nil	555,367,601	Nil	Amount paid towards Corporate Guarantee issued by EDL to Edelweiss Asset Reconstruction Company Limited as part of Resolution Plan of EDL approved by Hon'ble AA. Assignment in favour of EDL not available hence only principal amount is admitted.
<b>Total</b>				<b>19,596,319,241.00</b>	<b>18,331,948,431.00</b>		<b>18,331,948,431.00</b>			<b>100.00</b>			<b>1,264,370,810.00</b>		

Note: Claim accepted subject to reconciliation with complete/correct books of accounts/ records yet to be provided by Corporate Debtor to RP